

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2989
ANSWERED ON:12.08.2010
. AMENDMENT IN INDIAN EVIDENCE ACT
Bajwa Shri Partap Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any proposal to amend the Indian Evidence Act;and
- (b)if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b) The Law Commission of India vide its 185th Report on 'Review of the Indian Evidence Act, 1872' and 221st Report on 'Need for Speedy Justice Some Suggestions', has inter alia made certain recommendations for making amendments to the Indian Evidence Act, 1872. As the subject matter of these reports is related to List 01 -Concurrent List in the Seventh Schedule to the Constitution of India, the recommendations have been forwarded to the State Governments and the Union territory Administrations requesting them to furnish their views/comments thereon before any further action could be taken.